

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.384/08

Monday this the 27<sup>th</sup> day of April 2009

**C O R A M :**

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER  
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

P.Attakoya,  
S/o.late Muthukoya.P.,  
Village Extension Officer,  
Office of the Sub Divisional Officer's,  
Amini Island, U.T of Lakshadweep.  
Residing at Pathummatharafa House,  
Amini Island, U.T of Lakshadweep, Kochi.

...Applicant

(By Advocate Mr.P.M.M.Najeeb Khan)

**Versus**

1. Union of India represented by the Administrator,  
Administration of U.T of Lakshadweep,  
Kavarathi Island – 682 555.
2. The Director (Services),  
Secretariate, Union Territory of Lakshadweep,  
Kavarathi Island – 682 555.
3. The Collector cum Development Commissioner,  
Administration of U.T of Lakshadweep,  
Secretariate, Kavarathi Island – 682 555.
4. K.C.Mohammed Khaleel,  
Village Extension Officer,  
Androth Island, U.T of Lakshadweep.

...Respondents

(By Advocate Mr.S.Radhakrishnan [R1,2&3]  
and Mr.N.D.Premchandran [R4])

This application having been heard on 27<sup>th</sup> April 2009 the Tribunal on  
the same day delivered the following :-

**ORDER**

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

The applicant has filed this Original Application seeking the following  
reliefs :-



2.

A. To quash/set aside Annexure A-7 seniority list and the respondents 1 to 3 may be directed to revise the seniority list by putting the name of the applicant as serial No.3 by declaring that the fourth respondent is far junior to the applicant in his services as Village Extension Officer.

B. To issue a direction to the respondents 1 to 3 to regularise the service of the applicant as Village Extension Officer with effect from the date of joining as was done in the case of other VEOs as per Annexure A-4 order.

2. When the matter came up for hearing today, counsel for the respondents has submitted that he has filed a statement enclosing therewith Office Order F.No.2/8/2008 – Services dated 16.2.2009, according to which, the applicant's service has been regularised from the date of his joining as Village Extension Officer ie., with effect from 16.2.1988. Counsel for the respondents has also submitted that the other relief regarding the seniority is only consequential one and it will also be granted.

3. In view of the above, we dispose of this OA with the directions to the respondents to finalise the seniority list and issue the same within a period of four months from the date of receipt of a copy of this order.

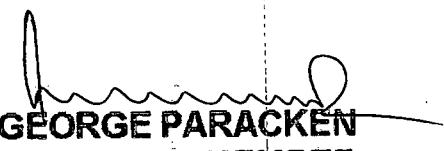
4. As regards the order of this Tribunal regarding payment of costs, the learned counsel for the respondents has submitted that the actual position could not be represented to this Tribunal on the earlier date and the relief sought by the applicant in this OA has already been granted. The respondents have, therefore, requested to recall the said order.

5. Considering the aforesaid submission, the order dated 19.3.2009 imposing cost of Rs. 500/- on the respondents is recalled.

(Dated this the 27<sup>th</sup> day of April 2009)

  
K.NOORJEHAN  
ADMINISTRATIVE MEMBER

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GEORGE PARACKEN  
JUDICIAL MEMBER